

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAGNA RESEARCH AND SOLUTION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MAGNA RESEARCH AND SOLUTION PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09/11/2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999PN2016PTC167104
5.	Address of the registered office and principal office (if any) of corporate debtor	GT.1651, Patil Nagar, Tal. Haveli, Pune, MH - 412114 IN
6.	Insolvency commencement date in respect of corporate debtor	18 th September 2019
7.	Estimated date of closure of insolvency resolution process	16 th March 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Dinesh Gopal Mundada Registration No: IBPI/IPA-001/IP-P00286/2017-18/10530
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 403, Fortune House, Baner Pashan Link Road, Baner, Pune, Maharashtra - 411045 Email: mundada2007@gmail.com Mobile No: 9833866332
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Same as above
11.	Last date for submission of claims	30 th October 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the classes - 0
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: Physical Address:NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MAGNA RESEARCH AND SOLUTION PRIVATE LIMITED** on **18th September 2019**.

The creditors of **MAGNA RESEARCH AND SOLUTION PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 30th October 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: **DINESH GOPAL MUNDADA**
Date: 17th October 2019
Place: PUNE

